

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148 SECTOR 17-C CHANDIGARH**

REGIONAL BENCH-COURT NO. I

Appeal No. : ST/60591/2016-CU[DB]

(Arising out of OIA-86-ST-DLH-2016 Dated : 02/09/2016 passed by the commissioner (Appeals) of Central Excise & Service Tax - Delhi)

Sahil Constructions

H.n.1136,sector-28,
Panchkula
Haryana
134109

: Appellant(s)

VERSUS

CCE & ST- Panchkula

SCO 407-408, Sector 8 Panchkula

: Respondent(s)

APPEARANCE:

None for the Appellant

Shri Rajiv Gupta, Ms. Shivani, Authorised Representative for
the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

ORDER No. A/60063 / 2023

Date of Hearing:17.02.2023

Date of Decision:17.02.2023

Per : Bench

Ld. Departmental Representative for the Revenue submits that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Id. DR, the appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in the Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

G.Y.